

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

WP No. 11750 of 2024

(AJEET SINGH ANAND URF MANGE SARDAR Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated : 24-03-2025

*Shri Ajeet Singh Anand - petitioner present in person.*

*Shri Prakash Upadhyay - Senior Advocate with Shri Prashant Dubey -  
Advocate for respondent No.3.*

*Shri Mukund Agrawal - Government Advocate for the State.*

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Learned Senior Counsel appearing for respondent No.3 and learned Government Advocate appearing for the State/respondent Nos.1 & 2 pray for three weeks' time to demonstrate before this Court that there was a WhatsApp Message by petitioner that he may disturb or block the cavalcade of Prime Minister and Vice President, therefore, he was called in police station for not doing so. He remained at police station during the visit of Prime Minister and Vice President on his own Will. Petitioner is also having record of 25 criminal cases, therefore, respondents did their duty in accordance with law. It is further submitted that in democratic country, protestors can protest but they cannot disturb the protocol of Prime Minister and Vice President.

Prayer is allowed.

Three weeks' time is granted to respondents to show that WhatsApp Message has some connection with petitioner.

List the matter after *three weeks*.

(VISHAL DHAGAT)  
JUDGE

